

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 5**  
**IB-539(ND)/2023**

**IN THE MATTER OF:**

Gamingmonk Entertainment Pvt. Ltd. .... Petitioner/Applicant  
Vs.  
Registrar of Companies & Anr. .... Respondent

**Order under Section 59 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 13.09.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For Applicant : Mr. Rishabh Jain Adv.  
For Respondent :

**ORDER**

Issue notice to the RoC and IBBI.

The Petitioner is directed to serve notice alongwith copy of petition to the RoC and IBBI and file proof of service alongwith affidavit of service within a week.

The RoC and IBBI are directed to file reply to the above petition within two weeks after receipt of notice.

List the matter **on 10.10.2023.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**